

(2023) 02 KL CK 0025

In the High Court Of Kerala

Case No : Criminal Miscellaneous Petition No. 943 Of 2023

Monson M.C. @ Monson Mavungal

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 02-02-2023

Acts Referred:

Indian Penal Code, 1860 — Section 313, 342, 354(A)(1)(iii)(2), 376(2)(f), 370(1)(a), 376(2)(n), 376(3), 506(i)
Protection of Children from Sexual offences Act, 2012 — Section 5(j)(ii), 5(l), 5(p), 10, 11, 12

Citation : (2023) 02 KL CK 0025

Hon'ble Judges : K.Babu, J

Bench : Single Bench

Advocate : M.G.Sreejith, Luke J Chirayil, P.Jaya, Vidyajith M., Rojin Devassy, Joseph Marvel Noronha, Amal Jose, Elsa Mary Thomas, M K Pushpa Letha

Final Decision : Disposed Of

Judgement

K.Babu, J.

1. The petitioner who is the accused in S.C.No.1318/2021 on the file of the Additional District and Sessions Court, Ernakulam, seeks a direction to the 2nd respondent to permit his lawyers to consult him in connection with the trial of the case. The offences alleged against the petitioner are punishable under Sections 370(1)(a), 342, 354(A)(1)(iii)(2), 376(3), 376(2)(n), 376(2)(f), 313, 506(i) of IPC, Section 5(p) (l)(j)(ii) r/w Section 10 and Section 11 r/w Section 12 of the Protection of Children from Sexual offences Act, 2012.

2. The Court below is proceeding with the trial of the case. It is submitted that the matter stands posted for the defence evidence. The petitioner is now detained in the High Security Jail in Viyyur.

3. Respondent No.2, the Superintendent of High Security Prison, Viyoor, is directed to permit the lawyers of the petitioner to interact with him in connection

with S.C.No.1318/2021 for two days between 03.02.2023 and 06.02.2023 for a time period of four hours per day. The Jail Superintendent shall provide seating arrangements to the lawyers in a convenient place.

The Crl.M.C. is disposed as above.